

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):** (a) to (c). The reasons given by the foreign oil companies for increase in the price of crude oil with effect from 1-10-1974 are under examination. A clear picture will emerge only after the next meeting of OPEC to be held on December 12, 1974. As regards take-over of operations of Burmah-Shell and Caltex in India, negotiations are still in progress.

**Alleged Appointment of Relations of Managing Director of Excelsior Plants Corporation Ltd. in the Corporation**

3816. **SHRI M. KATHAMUTHU:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Managing Director of Excelsior Plants Corporation Ltd., Faridabad has appointed most of his relations to the Key Posts in the Corporation; and

(b) if so, the particulars thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA):** (a) and (b). In the course of an inspection of the books of account of the company under Section 209(4) of the Companies Act, 1956, it was observed that Mr. A. K. Raina, Son of Shri J. N. Raina, Managing Director of the company, is working as officer on special duty on a salary of Rs. 495/- per month. No other instance has been referred to in the report.

**Applications for Manufacture of Formulations Pending Disposal**

3817. **SHRI K. S. CHAVDA:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the brief particulars of applications received in 1973 for the manufacture of formulations from the

Indian companies, pending with Government;

(b) the names of formulations applied by these companies;

(c) the names of similar formulations manufactured by foreign companies and large houses and since how long;

(d) whether the bulk drugs for these formulations are manufactured by foreign companies/large houses and whether these formulations manufactured by these houses are in short supply; and

(e) if so, why the applications of Indian firms have been kept pending?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):** (a) and (b). There are at present 8 pending industrial licence applications for manufacture of drug formulations only received during 1973 from Indian companies i.e. companies with foreign equity participation upto 50 per cent. Names of the companies whose applications are pending along with names and capacities of drug formulations applied for are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-8715/74.]

(c) and (d). There are 36 firms in the country with foreign equity exceeding 50 per cent which are engaged in the manufacture of drug formulations. The number of formulations runs into thousands. Data regarding particulars and composition of each formulation and comparative analysis of all so many formulations involving various ingredients is not available.

(e) These applications are pending as these are still being processed in consultation with the concerned departments.